

श्री रामविलास पासवान : चाप उस को डिस्कस करने जा रहे हैं।

अध्यक्ष महोदय : लाजमी डिस्कस होगा।
We have to discuss it.

SHRI INDRAJIT GUPTA (Brsirhat) : I had given you a notice regarding the serious situation in the Union Territory of Goa.....

MR. SPEAKER : I am getting some facts.

SHRI INDRAJIT GUPTA : People have been arrested. The whole area is under Section 144. Armed Police has been brought from other States to suppress trade unions.

MR. SPEAKER : It is under my consideration. I have not rejected it.

SHRI HARIKESH BAHADUR (Gorkhpur) : There is a constitutional break-down in Sikkim. Lawful assembly of people is being denied. It is a very serious matter.

MR. SPEAKER : They have a directly elected popular Government.

SHRI HARIKESH BAHADUR : It is a serious matter.

श्री रामावतार शास्त्री (पटना) : सिक्किम में नागरिक आजादी छीनी जा रही है।

DR. SUBRAMANIAM SWAMY : (Bombay North East) : I have given a notice regarding the explosion in Bhindrawala's headquarters.

MR. SPEAKER : We are discussing it today.

DR. SUBRAMANIAM SWAMY : I want that this should be discussed separately.

MR. SPEAKER : We shall see.

श्री रामविलास पासवान : अध्यक्ष महोदय, संसद भवन में पहले घी डिब्बों में मिलता था, लेकिन अब प्लास्टिक में मिलता है। हम लोगों को घी की जरूरत नहीं है, लेकिन उसे प्लास्टिक में दिया जा रहा है, दाम पूरे लिये जा रहे हैं।

MR. SPEAKER : You come to me and I will let you know.

12.02 hrs.

PAPERS LAID ON THE TABLE

Reviews and Annual Reports of Fertilizer Corporation of India. Ltd., New Delhi and National Fertilizer Ltd., New Delhi for 1980-81.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS, (SHRI P.C. SETHI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under subsection (i) of section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1980-81.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 2969/81]

(b) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1980-81.

(ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See. No. LT-2970/81]

MRTP Act. report in the case of M/s. Amar Dye-Chem Ltd., Bombay, for setting up of a unit for manufacture of Naphthylamine, etc. at Vapi, Gujarat.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : I beg to lay on the Table a copy of the Report (Hindi and English versions) under section 22(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Amar Dye-Chem Limited, Bombay for the setting up of a new unit for the manufacture of Alpha Naphthylamine, J-Acid, J-Acid Urea, Peri Acid and Chicago Acid at Vapi, Gujarat and the Central Government's orders dated the 16th October, 1981 thereon, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library, See No. LT-2971/81]

Notifications under Indian Telegraph Act, 1885 and Indian wireless Telegraphy Act, 1933

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON) : I beg to lay on the Table :—

(1) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :—

(i) The Indian Telegraph (Fourth Amendment) Rules, 1981, published in Notification No. G.S.R. 920 in Gazette of India dated the 10th October, 1981.

(ii) The Indian Wireless Telegraphy (Commercial Radio Operators Certificate of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1981 published in Notification No. G.S.R. 1022 in Gazette of India dated the 14th November, 1981. [Placed in Library See No. LT-2972/81]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933 :—

(i) The Indian Wireless Telegraphy (Possession) (Amendment) Rules, 1981, published in Notification No. G.S.R. 777 in Gazette of India dated the 15th August, 1981.

(ii) The Indian Wireless Telegraphy (Possession) (Amendment) Rules, 1981, published in Notification No. G.S.R. 903 in Gazette of India dated the 3rd October, 1981.

[Placed in Library See No. LT-2973/81]

RE. DISCUSSION UNDER RULE 193

MR. SPEAKER : Today we are going to have a discussion on the situation arising out of the conspiracy by separatist elements against the integrity of the country. I would like the Members to take part in the discussion today and be present in the House because first time when this important issue was taken up for discussion, we had to adjourn due to lack of quorum. I will not appreciate that again. This is a very important issue and when this is set for discussion it should be discussed properly and thoroughly. It is a very important

thing and we must do our duty by participating in it.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : Why not take it up at 2 PM ?

MR. SPEAKER : This is to be taken up at 3 p.m.

SHRI ATAL BIHARI VAJPAYEE : Even before that it can be taken up; immediately after lunch hour.

MR. SPEAKER : I will carry out as you like. I will see.

12.04 HRS.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Agitation by farmers for remunerative price for cotton

SHRI ARJUN SETHI (Bharatpur) : I call the attention of the Minister Commerce to the following matter of urgent public importance and request that he may make a statement thereon :

“The reported agitations by farmers for remunerative price for cotton in different parts of the country, particularly in Maharashtra”

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE) : Sir, Under Section 24 of the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971, at the commencement of every cotton season the Cotton Coordination Committee established under sub-section (ii) ibid has to recommend to the State Government the guaranteed prices for the different varieties or grades of cotton and such prices are to be notified in the Official Gazette by the State Government. The Committee consists of four representatives of the Central Government and four of the State Government. For the year 1981-82 the Government of Maharashtra is aware that the guaranteed prices will be the same as during 1980-81. It is understood that the Maharashtra Marketing Federation has been paying the aforesaid prices and there has not been any difficulty in making payment on account of any uncertainty in this behalf. It would be clear that there is neither any uncertainty nor any responsibility on the part of the Central Government to fix prices.